

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**WEDNESDAY, THE TWENTY FIRST DAY OF JANUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 1781 OF 2026

Between:

M. Niveditha, D/o. M. Subba Raju, aged about 31 years, Occ. MBBS Graduate R/o. H.No. 6-2-665, Secretariat Hills, Neknampur, Hyderabad, Telangana State 500 089

...PETITIONER

AND

1. State of Telangana, Rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Telangana State Secretariat, Hyderabad.
2. KNR University of Health Sciences, Warangal, Rep. by its Registrar

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an order, direction or Writ more particularly one in the nature of Writ of Mandamus or any other appropriate writ (i) declaring the Prospectus issued by the 2nd Respondent University dated 30/9/2025 in so far as treating the eligibility criteria as Local Candidate under explanation (b) to Rule VIII (ii) of the Telangana Medical Colleges (Admission into Post Graduation Courses) Rules, 2021 as amended vide G.O. Ms. No.148, Health, Medical and Family Welfare Department, dated 28/10/2024 as illegal, arbitrary and contrary to the Judgment of the Division Bench of the Honble High Court, Hyderabad, in W.P. No. 30771 of 2024 and hatch, dated 17/12/2024, violative of Presidential Order, 1974, irrational and arbitrary and (ii) consequently direct the Respondents to permit the Petitioner to participate in admission process for admission into Post Graduate courses pursuant to the Prospectus and admission Notification issued by the 2nd Respondent University for the year 2025-26, dated 30/9/2025

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to accept the application of the Petitioner for admission into Post Graduate courses pursuant to the Prospectus and admission Notification issued by the 2nd Respondent University for the year 2025-26, dated 30-9-2025

**Counsel for the Petitioner: SRI C. SANKARSHAN REP
SRI. SAI PRASEN GUNDAVARAM**

**Counsel for the Respondent No. 1: SRI R. NAGARJUNA REDDY,
AGP FOR MEDICAL HEALTH
AND FAMILY WELFARE**

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUOHS

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND**

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No. 1781 of 2026

DATED : 21.01.2026

Between:

M. Niveditha

... Petitioner

AND

**State of Telangana,
Rep. by its Principal Secretary,
Health, Medical & Family Welfare Department,
Telangana State Secretariat,
Hyderabad and another**

... Respondents

ORDER:

Sri C. Sankarshan, learned counsel appears for
Sri G.S. Prasen, learned counsel for petitioner.

Sri R. Nagarjuna Reddy, learned Assistant Government
Pleader for Medical, Health and Family Welfare appears for
respondent No.1.

Sri T. Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (the University) appears for respondent No.2.

2. The petitioner seeks online registration for admission to Postgraduate Medical Courses in the institutions of the State of Telangana under the competent authority quota for the academic year 2025-26 by assailing Rule 8 of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O.Ms.No.148 dated 28.10.2024.

3. The petitioner has undertaken her studies up to Class 12 in the State of Telangana but undertaken MBBS Course from the neighbouring State of Andhra Pradesh. Pursuant to the notice dated 13.01.2026 issued by the National Board of Examinations in Medical Sciences, New Delhi (NBE), the University extended the online registration up to 20.01.2026 till 5:00 p.m. The petitioner claims to have filed the instant

Writ Petition yesterday which has been taken up on urgent motion today.

4. The learned counsel for the petitioner submits that in similar circumstances, this Court has granted interim relief to the petitioner in Writ Petition No.1557 of 2026 *vide* order dated 20.01.2026 in line with similar order dated 18.12.2025 passed in Writ Petition No.32294 of 2025. He submits that the petitioner may also be allowed similar interim relief by directing the University to accept her application manually. He contends that only after reduction of the cutoff score of NEET PG 2025 by University pursuant to the notice of NBE, the petitioner, who belongs to General Category, having scored 125 marks in NEET PG 2025 became eligible to apply.

5. The learned counsel for the University submits that the petitioner has missed the deadline. The fixation of cutoff date for online registration is not only sacrosanct but also not under challenge in this Writ Petition. This Court may refuse to extend the timeline for online registration. Even though it may

appear to be harsh to the petitioner, no such grounds of arbitrariness or unreasonableness in fixation of the cutoff date have been raised. However, he submits that in case the timeline for online registration is extended, the petitioner may avail of such opportunity if she fulfills the eligibility criteria prescribed in the prospectus dated 30.09.2025.

6. Upon consideration of the submissions of the learned counsel for the parties, we are of the view that the petitioner has come late. The cutoff date fixed by the University cannot be extended as it is neither under challenge nor any such grounds of arbitrariness or unreasonableness in fixation of the cutoff date have been shown. The fixation of cutoff dates lie within the domain of the employer i.e., the University actuated by the relevant considerations in which the Court in exercise of judicial review ordinarily does not interfere unless patent arbitrariness or unreasonableness is demonstrated. Therefore, the plea of the petitioner cannot be accepted. However, in the event that the date for online registration is extended, the petitioner may avail of the opportunity.

With the aforesaid observations, the instant Writ Petition is disposed of. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/-K.BHAVANI SWAMY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Health, Medical and Family Welfare Department, Telangana State Secretariat, Hyderabad.
2. The Registrar, KNR University of Health Sciences, Warangal
3. One CC to SRI. SAI PRASEN GUNDAVARAM, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana, at Hyderabad [OUT]
5. One CC to SRI. T. SHARATH, SC FOR KNRUOHS[OPUC]
6. Two CD Copies

B M
BS

PMG.

HIGH COURT

DATED:21/01/2026

ORDER

WP.No.1781 of 2026



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

(9) pma
10/2/26.